

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 737  
TO BE ANSWERED ON 07.02.2022**

**EMPLOYEES IN ORGANISED/ UNORGANISED SECTOR**

**737. DR. VISHNU PRASAD M.K.:  
SHRI RATTAN LAL KATARIA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of employees in the organised/ unorganised sector;**
- (b) whether this high level of unorganised employment is due to rigid labour laws, if so, the details of steps taken/ proposed to be taken to reform labour laws including the Contract Labour Act;**
- (c) whether the Unorganised sector workers are getting the benefit of the said security and employment based schemes through E-Shram Portal, if so, the details thereof;**
- (d) whether special focus is also being given to women workers under this scheme, if so, the details thereof; and**
- (e) whether the Government can provide age group-wise details of those who have registered themselves through registration portal and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): As per the Economic Survey 2019-20, the estimated number of employees working in the organised and unorganised sector were 9.05 crore and 38.07 crore respectively in 2017-18.**

**(b): With a view to streamline and simplify the existing Labour Laws, the Ministry of Labour and Employment has enacted four Labour Codes by subsuming 29 central labour laws included the Contract Labour (Regulation and Abolition) Act, 1970.**

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**These Codes have been formulated after simplification, amalgamation and rationalization of relevant provisions of the existing 29 Central Labour Laws, which would strengthen the protection available to labourers, including unorganised workers, in terms of statutory minimum wage, social security protection and healthcare.**

**The above four codes envisage to reduce and rationalize multiplicity of definitions, authorities, multiple documents, licences, registration, registers and introduce technology which will facilitate implementation and enforcement. These codes are aligned with the present economic scenario and will facilitate ease of doing business/setting up of enterprises and catalyze creation of employment opportunities while ensuring safety, health and social security of workers.**

**(c) to (e): The Ministry of Labour & Employment launched eSHRAM portal on 26th August, 2021. The main objectives of the eSHRAM portal are to create a National Database of the Unorganised Workers seeded with Aadhaar and to facilitate delivery of Social Security and Welfare Schemes to unorganised workers including women workers. All eligible registered unorganised workers including women workers are entitled to get benefit of Social Security and Welfare Schemes like accidental insurance cover of Rs. 2.0 Lakh for a year, free of cost through Pradhan Mantri Suraksha Bima Yojana (PMSBY). The registered workers on eSHRAM are also nudged to take benefit of Pradhan Mantri Shram Yogi Mandhan Pension Scheme (PM-SYM) & NPS - Traders pension scheme. As on 01.02.2022, the age group-wise details of the unorganised workers registered on the eSHRAM portal is as under: -**

<b>18-40 Years</b>	<b>40-50 Years</b>	<b>Above 50 Years</b>
<b>15,33,25,702</b>	<b>5,42,33,582</b>	<b>3,25,04,425</b>

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